

**\_Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 66 of 2014 in  
DFR No.73 of 2014**

**Dated : 4<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Kerala State Electricity Board Ltd. ....Appellant(s)**

**Versus**

**Kerala State Electricity Regulatory Commission  
.....Respondent(s)**

**Counsel for the Appellant (s) : Mr. M.T. George**

**Counsel for the Respondent (s) : Mr. Anand K. Ganesan**

**ORDER**

**IA No.66 of 2014  
(Appl. for condonation of delay)**

Issue Notice to the Respondent returnable on 28.2.2014. Mr. Anand K. Ganesan, Learned Counsel takes notice on behalf of the Respondent. Registry is also directed to issue notice. Dasti service is permitted.

Post the matter for hearing the condonation of delay Application on **28.2.2014**.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**mk/kt**